

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2947  
ANSWERED ON:14.03.2011  
VACANT POST IN LABOUR COURTS  
Gowda Shri D.B. Chandre

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether some posts of presiding officers and judges are lying vacant in various Labour Courts and Tribunals in the country;
- (b) if so, the details thereof; and
- (c) the time by which these posts are likely to be filled up?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): As per the provisions of Industrial Disputes Act, 1947, the Central Government has set up 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in various states for resolution of industrial disputes arising in Central Sphere. At present, the posts of Presiding Officer in all CGIT-cum-LCs have been filled up except one CGIT-cum-LC situated at Asansol where the vacancy has arisen due to sudden demise of the serving Presiding Officer in July, 2010. The process to fill up this vacancy has already been started.

The details in respect of Labour Courts and Industrial Tribunals falling in the State Sphere are not maintained centrally.

(c): The process of filling up of the vacancy of the Presiding Officer has already been initiated by the Government. There is a stipulated procedure to be followed for appointment of Presiding Officer and, therefore, a specific time frame cannot be indicated.